

Mixing of poisonous Pesticides in Vegetables

4001. SHRI P. GANGADEB:
SHRI PURUSHOTTAM
KAKODKAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the various varieties of poisonous pesticides are being mixed with vegetables; and

(b) if so, the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) and (b). No poisonous pesticides are directly mixed with vegetable after harvest. Pesticides are used for spraying vegetable crops for control of pests and diseases. Under the Food Adulteration Act, the tolerance limits for pesticide residues are prescribed. The Central and State Governments have set up necessary machinery to educate farmers about the correct use of pesticides, both in the field and storage so that no toxic residues of pesticides are left on vegetables.

Conference of State Agricultural Experts

4002. SHRI P. GANGADEB:

SHRI PURUSHOTTAM
KAKODKAR:

Will the Minister of AGRICULTURE be pleased to state whether representatives of I.C.A.R. also participated in the Conference of State Agricultural Experts held in New Delhi in early September, 1973?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): Yes, Sir.

Take-over of Cattle Grazing Land in Dadra and Nagar Haveli and its Distribution to Landless Adivasis

4003. SHRI D. P. JADEJA:
SHRI R. R. PATEL:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government are considering to issue orders against those persons who are occupying the cattle grazing lands in Dadra and Nagar Haveli to take-over such lands and arrange to distribute it among landless Adivasis; and

(b) if so, when the final decision is likely to be taken by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) and (b). Some grass lands are covered under the alwara leases which according to the terms of the lease are required to be brought under cultivation. Owing to the failure of some lessees, holding grass lands under alwaras, to bring them under cultivation, the alwara leases were rescinded under Article 12 of the Organizacao Agraria in 1969-70. The orders of rescission were set aside on procedural grounds by the Bombay High Court. According to the High Court decision, fresh show-cause notices have been issued to the alwara holders. These proceedings which are pending in the Collector's court are quasi judicial, and therefore, no decision can be taken at this stage.

Guidelines for Cattle Development Scheme

4004. SHRI D. P. JADEJA:
SHRI VEKARIA:

Will the Minister of AGRICULTURE be pleased to state:

(a) the guidelines prepared by Government for cattle development scheme in the country;